

Reserve Bank of India Jaipur

www.rbi.org.in

Notice

Notice for e-tender for Supply of Drugs and Medicines to Bank Dispensaries and door step delivery to the Retired/ Serving employees/ eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur

Reserve Bank of India, Jaipur invites quotations from Chemists/Stockists/ Druggists (hereinafter referred to as 'Bidder') for Supply of Drugs and Medicines to Bank Dispensaries and door step delivery to the Retired/ Serving employees/ eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur. The period of the contract shall be 9 months (July 01, 2025 to March 31, 2026).

The schedule of the tender is given below:

1	e-Tender number	RBI/Jaipur Regional office/HRMD/1/25-26/ET/103
2	Mode of Tender	e-Procurement System (Two-part tendering) Online Part I - Techno-Financial Bid and Part II - Price- Bid, through (https://www.mstcecommerce.com/eprocn)
3	Date of the Tender available to view/ download on RBI and MSTC website	May 16, 2025 from 14:00 Hrs
4	Date and venue of Pre-Bid meeting	May 30, 2025 (Morning 11:30 Hrs) to be held at Mini Conference Hall, 3nd Floor, RBI Main Building, Ram Bagh Circle, Tonk Road, Jaipur, 302004
5	• • • •	₹6,60,000/- (Rupees Six Lakhs Sixty Thousand only) Non-submission of EMD would be considered as unresponsive and bid will be rejected.
6	Please note that the vendors will have the access to online e- tender	Payment of transaction fee through MSTC Gateway/ NEFT in favor of MSTC Limited, as advised by M/s MSTC Ltd. This will be borne by the applicant. This fee is Nonrefundable.
7	Last date of submission of EMD	June 09, 2025 till 17:00 Hrs
8	Date of closing of submission of Techno-Commercial bid and Price bid	June 10, 2025 till 12:00 Hrs

9)	Date of opening of Techno-Financial	June 10, 2025 till 14:00 Hrs
		bid at RBI, Jaipur	
10	0	Date of Opening of Price bid	Shall be intimated to successful Tenderers later
			after scrutiny of Techno-Financial bids

The Bank reserves the right to accept any of the applications or reject any or all the applications received without assigning any reasons.

Regional Director
Reserve Bank of India, Jaipur



RESERVE BANK OF INDIA HUMAN RESOURCE MANAGEMENT DEPARTMENT JAIPUR

e-Tender for Supply of Drugs and Medicines to Bank Dispensaries and doorstep delivery to the Retired/Serving employees/ eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur

भारतीय रिजर्व बैंक, जयपुर की औषधालयों द्वारा जारी क्रेडिट स्लिप के आधार पर बैंक औषधालयों को तथा सेवानिवृत्त /सेवारत कर्मचारियों /पात्र आश्रितों को घर – द्वार पर औषधियों की आपूर्ति हेतु ई – निविदा

Table of Contents

<u>Section</u>	<u>Description</u>	Page No
Section I	Notice Inviting Tender (NIT)	3
Section II	Schedule of Tender	4-5
Section III	Instructions for E-tendering	6-8
Section IV	Eligibility Criteria	9
Section V	Scope of work	10-21
Section VI	Pre-Bid Meeting	22
Annex I	Form of Tender	23-24
Annex II	Application Form	25-26
Annex III	Banker's Certificate of Solvency	27
Annex IV	Details of Banker/ Bank Account Details	28
Annex V	Details of Medicine Supply work executed during the last five years	29
Annex VI	Proforma of client's certificate regarding performance	30
Annex VII	Declaration of debarment by institution	31
Annex VIII	Declaration of Financial bid	32
Annex IX	Integrity Pact Format	33-39
Annex X	Performance Bank Guarantee Format	40-41
Annex XI	Annual Contract Form	42
Annex XII	Format of Non-Disclosure Agreement	43
Annex XIII	Format for declaration on Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013	44
Annex XIV	Part II: Financial Bid Caution: To be submitted in Part II of tender only	45

Disclaimer

Reserve Bank of India, Human Resource Management Department, Jaipur, has prepared this document to give background information on the Contract to the interested parties. While Reserve Bank of India has taken due care in the preparation of the information contained herein and believe it to be in order, neither Reserve Bank of India nor any of its authorities or agencies or any of their respective officers, employees, agents or advisors give any warranty or make any representations, express or implied as to the completeness or accuracy of the information contained in this document or any information which may be provided in association with it.

The information is not intended to be exhaustive. Interested parties are required to make their own inquiries and respondents will be required to confirm in writing that they have done so, and they do not rely only on the information provided by Reserve Bank of India in submitting the e-tender. The information is provided on the basis that it is non – binding on Reserve Bank of India or any of its authorities or agencies or any of their respective officers, employees, agents, or advisors.

Reserve Bank of India reserves the right, not to proceed with the Contract or to change the configuration of the Contract, to alter the timetable reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the matter further with any party expressing interest. No reimbursement of cost of any type will be paid to persons or entities expressing interest.

Section I

NOTICE INVITING TENDER

Reserve Bank of India, Jaipur, (hereinafter referred to "the Bank") invites e-tenders under Two Bid system (Technical & Financial Bid) from eligible tenderers for "Direct delivery of medicines through credit slips to the office, colonies and residence of employees/ retired employees and their eligible dependents in Rajasthan" for a period of 09 months i.e., July 01, 2025 to March 31, 2026. The expected procurement value during the contract is 3.3 Crores/- (Rupees Three crore thirty lakh only).

- 2. Online tender will be available for viewing /downloading from May 16, 2025 on RBI website: www.rbi.org.in and MSTC e-portal at https://mstcecommerce.com/eprocn. The tenderers should upload duly completed applications along with necessary enclosures on MSTC website, as per instructions provided under Section III. Tenderers shall submit tender proposal along with EMD of ₹6.6 lakh/- (Rupees Six lakh sixty thousand only) as prescribed in the tender document. The technical bid will be opened electronically at 14:00 pm on June 10, 2025 at RBI, Jaipur. In the event of any date indicated above being declared a holiday, the next working day shall become operative for the respective purpose mentioned herein. Financial bid of only those tenderers who are found to be eligible on evaluation of their Part I documents and subsequent visit to their site, if any, will be opened on a later date, after intimating the qualified tenderers.
- 3. Any amendment(s) / corrigendum / clarifications with respect to this tender shall be uploaded on the website / e-portal only. The tenderer should regularly check the above website / e-portal for any Amendment / Corrigendum / Clarification on the above website and submit the bid after verification of the same. The Bank reserves the right to reject any or all the tenders without assigning any reason thereof.

The Regional Director Reserve Bank of India, Jaipur

Section II

SCHEDULE OF TENDER (SoT)

Α	E-tender no.	RBI/Jaipur Regional office/HR	MD/1/25-26/ET/103
В	Name of Tender	Supply of Drugs and Medicines to Bank Dispensaries and door step delivery to the Retired/ Serving employees including eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur	
С	Mode of Tender	e- Procurement System Online - Part I - Technical Bid and Part II - Financial Bid through MSTC E-Commerce (https://www.mstcecommerce.com/eprocn/)	
D	Date of Notice Inviting E-tender available for viewing/download on RBI website	May 16, 2025 14:00 Hrs	
E	Date of Pre-Bid meeting (Offline mode)	May 30, 2025 @11:30 Hrs (Ple details)	ease refer to section VI for more
F	Venue of Pre-Bid meeting for Offline	Mini Conference Hall, 3 rd Floor, RBI Main Building, Ram Bagh Circle, Tonk Road, Jaipur, 302004 (Please refer to section VI for more details)	
G	Estimated value of tender i.e., Annual procurement	₹3,30,00,000/- (Annually) (Rupees Three Crores thirty Lakhs only)	
Н	Earnest Money Deposit (EMD)	₹6,60,000/- (Rupees Six Lakhs Sixty Thousand only) Being 2% of the total contract value shall be deposited by each bidder in favour of Reserve Bank of India, Jaipur through NEFT only. The account details are mentioned below:	
		Beneficiary account no:	186003001
		IFSC:	RBISOJPPA01 (Numeric Zero at 5th and 10th place from left)
		Beneficiary name:	Reserve Bank of India, Jaipur
		EMD will not carry any interest. It would be refunded to the unsuccessful bidders. In case of the successful bidder/s, the EMD will be refunded after payment of security deposit in the form of a valid performance bank guarantee and execution of the contract.	
ı	Last date and time of submission of EMD	June 09, 2025 till 17:00 Hrs	
J	Transaction fees	Payment of Transaction fee as mentioned in the MSTC portal through MSTC payment gateway through/NEFT/RTGS in favour of MSTC LIMITED or as advised by M/s MSTC Ltd. Please do not transfer the transaction fee to the Reserve Bank of India, Jaipur. The fees charged by MSTC needs to be borne	

		by the bidder only. Fees charged by MSTC Ltd. will not be refunded by the Bank in any case.
К	Date of Starting of online submission of E-tender (Technical Bid and Financial Bid) at (https://www.mstcecommerce.com/eprocn/)	May 16, 2025 14:00 Hrs onwards
L	Date & time of closing of online submission of E-tender (Techno-commercial Bid and Financial Bid).	June 10, 2025 till 12:00 Hrs
М	Date & time of opening of Part-I (Techno-financial Bid)	June 10, 2025 till 14:00 Hrs
N	Date of opening of Part-II (Financial Bid)	Part-II (Financial Bid) will be opened electronically of only those bidder(s) whose Part-I (Techno-financial Bid) is found acceptable by RBI, Jaipur. Such bidder(s) will be informed regarding date of opening of Part-II (Financial Bid) only through valid email IDs provided by them.

Note:

- 1. In the event of any unforeseen closure of work/ holiday on any of the above days, the same will be opened /held on the next working day.
- 2. Tenders received after due date and time shall be rejected.
- 3. Tenders not complying with the provisions of bidding documents are liable to be rejected.
- 4. In case of any problem/dispute, decision of Regional Director, RBI Jaipur shall be final and binding on all parties.

Contact Information (RBI):-

For queries, kindly contact / write to us at -2^{nd} Floor, Medical Desk, Central Establishment Section, Human Resource Management Department, Reserve Bank of India, Rambagh Circle, Jaipur - 302004

Name - Akash Tiwari	Name – Kapil Kant Saini	
Assistant Manager	Manager	
M - 9414350014	Tel - 0141- 2565604	
	M - 8727944461	
Address : - Regional Director, Reserve Bank of India, Human Resource Management Department, Rambagh		
Circle, Jaipur – 302004		
E-mail - estabjaipur@rbi.org.in		

Location of Dispensaries: -

Serial No	Name of Dispensary	Address of Dispensary
1	Office Dispensary	C/o Reserve Bank of India, Rambagh Circle, Tonk Road, Jaipur -
		302004
2	Colony Dispensary	Reserve Bank of India Staff Quarters, Gandhi Nagar, Jaipur -
		302015

Section III

INSTRUCTIONS FOR E-TENDERING

This is an e-procurement event of Reserve Bank of India, Jaipur. The e-procurement service provider is MSTC Limited.

You are requested to read and understand the Notice Inviting Tender and subsequent Corrigendum, if any, before submitting your online tender.

Process of E-tender:

A) Registration:

To take part in e-tenders that are published by the Bank, bidders should register themselves on the MSTC V3 portal, www.mstcecommerce.com/eprocn.

Bidders are advised to keep checking the latest guidelines from the website to keep themselves updated. Bidders may also contact MSTC, Helpdesk to seek clarification on any point.

The process involves bidder's registration with MSTC e-procurement portal which is free of cost. Only after registration, the bidder(s) can submit his/their bids electronically. Electronic Bidding for submission of Technical Bid as well as Financial Bid over the internet will be done. The Bidder should possess Class III signing type digital certificate. Bidders are to make their own arrangement for bidding from a P.C. connected with Internet. MSTC/RBI is not responsible for making such arrangement.

- 1) Bidders are required to register themselves online with MSTC Portal at www.mstcecommerce.com>e-Procurement-PSU / Govt.Depts Select RBI Logo Register as Bidder by filling up details and creating own user id and password Submit.
- 2) Bidders will receive a system generated mail confirming their registration in their email which has been provided while filling the registration form.
- 3) In case of any clarification, please contact MSTC/RBI, JAIPUR, (before the scheduled time of the e-tender).

Contact person (MSTC Ltd):

Rajasthan Regional Office	
Phone Number	Email
0141-2742208	mstcjpr@mstcindia.in
North Zone Helpdesk	
Phone Number	Email
011-23212357,011-23215163,011-23217850	mstcnro@mstcindia.co.in
HO Central Help Desk	
Phone Number	Email
07969066600	helpdesk@mstcindia.co.in
Availability:9:30AMto5:00PM on all working days for settings etc.	all Technical issues relating to e-Auction, e-Tenders, System

Contact person (MSTC):

Shri Vikas Agrawal, Manager – <u>vagrawal@mstcindia.co.in</u>; Tel-9004311440; 0141-2742208 Extn: 28 Shri Pankaj Chhipa, Manager - <u>pkchhipa@mstcindia.co.in</u>; Tel-8802813737; 0141-2742208 Extn: 34

The contact information can also be downloaded from https://www.mstcindia.co.in/content/contact.aspx

B) System Requirement:

Minimum System Requirement to run MSTC Portal:

- 1. Windows 7 or above Operating System
- 2. IE-7 and above Internet browser.
- 3. Signing type digital signature
- 4. Latest updated JRE 8(x86 Offline) software to be downloaded and installed in the system.
- 5. To disable "Protected Mode" go to (Tools => Internet Options => Security => Disable protected Mode If enabled- i.e., Remove the tick from the tick box mentioning "Enable Protected Mode".)
- 6. To Activate "Temporary Internet Files" go to (Tools => Internet Options => General => Click On Settings under "browsing history/ Delete Browsing History" => Temporary Internet Files => Activate "Every time I Visit the Webpage".)
- 7. To enable ALL active X controls and disable 'use pop up blocker' go to (Tools→ Internet Options→ custom level) (Please run IE settings from the page www.mstcecommerce.com once)

For more details, bidder may refer to the Vendor Guide and FAQ available at https://www.mstcecommerce.com/eprocn/

<u>C)</u>Special Note towards Transaction fee:

The bidders shall pay the transaction fee using "Transaction Fee Payment" Link under "My Menu" in the bidder login. The bidders have to select the particular tender from the event dropdown box. The bidder shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, the bidder shall generate a challan by filling up a form. The bidder shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, the bidder shall have the provision of making payment using its Credit/ Debit Card/ Net Banking. Once the payment gets credited to MSTC's designated bank account, the transaction fee shall be auto authorized and the bidder shall be receiving a system generated mail.

A bidder will not have the access to online e-tender without making the payment towards transaction fee. Transaction fee is non-refundable and non-reimbursable. The bidder will have to bear MSTC portal charges for participation in bidding process at the time of bidding. No refund of MSTC portal charges will be given to bidder in any case.

NOTE (Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.)

- <u>D</u>) Information about tenders /corrigendum uploaded shall be sent by email only during the process till finalization of tender. Hence the bidders are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of bidder with MSTC. Bidders are also requested to ensure validity of their DSC (Digital Signature Certificate).
- E) E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).
- <u>F)</u> The Technical Bid and the Financial Bid shall have to be submitted online at https://www.mstcecommerce.com/eprocn/. Tenders will be opened electronically on specified date and time as given in the tender.
- **G)** All entries in the tender should be entered in online Technical & Financial/Price formats without any ambiguity.

H)Bidding in E-tender:

- 1. Bidder(s) need to submit necessary EMD and Transaction fees (If ANY) to be eligible to bid online in the etender. Transaction fees is non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by the tender inviting authority.
- 2. The process involves Electronic Bidding for submission of Technical and Financial/Price Bid.
- 3. The bidder(s) who have submitted transaction fee can only submit their Technical Bid and Financial Bid through internet in MSTC website $\underline{\text{www.mstcecommerce.com}} \rightarrow \text{e-procurement} \rightarrow \text{PSU/Govt. depts} \rightarrow \text{Login under}$ RBI \rightarrow My menu \rightarrow Auction Floor Manager \rightarrow live event \rightarrow Selection of the live event.
- 4. The bidder should allow running JAVA application. This exercise has to be done immediately after opening of Bid floor. Then they have to fill up Common terms/Commercial specification and save the same. After that click on the Technical bid. If this application is not run, then the bidder will not be able to save/submit his Technical bid.
- 5. After filling the Technical Bid, bidder should click 'save' for recording their Technical bid. Once the same is done, the Financial Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their Financial bid. Once both the Technical bid & Financial bid has been saved, the bidder can click on the "Final submission" button to register their bid.
- 6. Bidders are instructed to use "Attach Doc button" to upload documents. Multiple documents can be uploaded.
- 7. In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- 8. During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- 9. The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- 10. All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply.
- 11. It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.
- 12. The Bank reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof. In such a scenario, the MSTC transaction fee or any other charges/fees will not be re-imbursed by the Bank.
- 13. Bidders are requested to read the bidder guide and see the video in the page https://www.mstcecommerce.com/eprocn/ to familiarize them with the system before bidding.

<u>I)</u>No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the etender floor by any bidder confirms his acceptance of terms & conditions for the tender.

J)Any order resulting from this tender shall be governed by the terms and conditions mentioned therein.

K)The tender inviting authority has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.

L) The bidders are also advised to go through MSTC Portal for any latest changes and guidelines.

Section IV

Eligibility Criteria:

Reserve Bank of India, Jaipur (hereinafter referred to as 'the Bank') invites Stockists/Chemists/Druggists hereinafter referred to as 'Bidder') to supply of Drugs and Medicines to Bank Dispensaries and doorstep delivery to the Retired/Serving employees/ eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur.

- (a) The bidder must hold valid licenses as on the date of application in specified forms (Form 20, 20-B, 21, 21-B and 21-C or any other relevant form under the relevant law) for various categories of allopathic drugs issued by the Drug Control Authority of the State under the provisions of Drugs and Cosmetics Act, 1940, as applicable and any other law in force for the purpose. They must hold all other licenses, clearances and permissions as may be necessary to carry out the trade of dealing with/ selling of medicines. The bidders will further ensure and undertake that their licenses remain valid till the end of the contract period.
- (b) The bidder must not have been convicted by the State Drugs Authorities and no case should be pending under the Drugs and Cosmetics Act and Rules.
- (c) The bidder should have a minimum annual turnover of 1.65 crore for the last three years.
- (d) The bidder should have undertaken a similar business arrangement i.e. supply of medicines with at least one client such as Govt. / Semi-Govt. / Public Sector organization / any other organization / corporate during the last five years. Supporting Document of the same should be provided while applying.
- (e) Client's Certificate regarding performance from one client is to be provided mandatorily.
- (f) The bidder should agree to (i) supply emergency medicines and consumables to Bank dispensaries, Jaipur that the Bank indents and (ii) doorstep delivery to the Retired/ Serving employees/ eligible dependents against credit slips issued irrespective of the brands or manufacturers. Failure to do so after execution of the purchase contract as described elsewhere in the document will result in automatic forfeiture of the Performance Guarantee.
- (g) The bidder should not have been debarred / black-listed by any Govt. / Semi-Govt. / Public Sector organization / any other organization / corporate including RBI due to service deficiencies.
- (h) The shop/establishment of the bidder should be situated in Jaipur. If shop/establishment of the bidder is not situated in Jaipur at the time of bidding then the bidder needs to ensure such arrangement in Jaipur before commencement of the work, if awarded.
- (i) GST clearance certificate should be available with the bidder.
- (j) The bidder should have a computerized billing system.
- (k) The bidder should have the capability to participate in e-tendering while drug purchase by RBI.
- (1) The bidder should not have been served the notice of termination of contract by the Bank on the basis of non-performance in past.
- (m)Bidder should have proper IT infrastructure (such as computer, internet connection, printer, dedicated email. etc.) at their establishment for proper communication with the Bank.
- (n) Bidder should have proper delivery and packaging system / arrangement to supply the drugs and medicines at time.

Scope of work and Terms and Conditions:

Applicant may apply online for Part I - Technical Bid and Part II - Financial Bid through MSTC portal. First the Bank will open Part I - Technical Bid of all applicants and review it to check eligibility criteria mentioned in this document. Part II - Financial bid will be open for successful eligible bidders those who meet the eligibility criteria. It is necessary for bidders to register themselves with MSTC portal. The tenderers shall submit their etender (both Part I and Part II i.e., Technical and Financial Bids) as per the instructions regarding e-Tender, along with all supporting documents, complete in all respects, on or before June 10, 2025 till 12:00 P.M. Tenders submitted only through the MSTC portal will be accepted for the captioned process. Tenders, if received (in any mode) after the said date and time, will not be accepted by the Bank. A declaration of financial bid on stamp paper Rs.50/- (Annex VIII) and the financial bid (Annex XIII) must be submitted in Part II of the tender only.

1. Scope of work:

- (a) The Bank will enter into an annual contract with one or more bidders, who offer the **highest uniform discount** on all the medicines and drugs supplied to the Bank dispensary and doorstep delivery against the credit slip and throughout the contract period (hereby mentioned as uniform discount). The Bank reserves the right to enter into contract with one or more bidders as per its requirement. The Bank also reserves the right to accept or reject any or all of the offers that it may receive without giving any reasons.
- (b) The Bank is not bound to enter into contract with the only bidder who is offering the highest discount. For more details, please refer point 7 in this section.
- (c) The medicines will be supplied in two ways viz. (i) Supply of medicines through home delivery against the credit slip and (ii) Supply of medicines directly to Bank Dispensaries against the indent. The majority of the work and tender cost (more than 90%) includes supply of medicines through home delivery against the credit slip.
- (d) The bidders will supply the medicines and drugs at the agreed discount in the stipulated time and at the place specified by the Bank i.e. home delivery or dispensary (located at RBI Office, Rambagh Circle, Tonk Road, Jaipur & RBI, Staff Quarters, Gandhi Nagar, Jaipur) on the basis of credit slip and indent respectively, issued by the dispensaries of the Bank.
- (e) **Supply of medicines through indent:** The Bank will issue the indent for the supply of some emergency medicines for stocking in the dispensaries. On receipt of indent the bidder will supply emergency medicines directly to dispensaries within 3 working days of the Bank from the date of communication of the indent.
- (f) **Supply of medicines through credit slip:** In case of supply of medicines through credit slip, the steps of supply are mentioned below:
 - i. The Bank dispensaries will issue the credit slip which will contain the details such as [patient name, age, medicine details along with quantity, contact details and address with Pin code of the patient, BMC Name (Bank Medical Consultants)]. The bidder must collect the credit slips from the two dispensaries of the Bank through their representative on daily basis. The representative of the bidder needs to collect the credit slips by EOD of the dispensary. The working hours of the dispensary being followed at present are mentioned below:

Office Dispensary, RBI Jaipur	09:00 AM to 05:00 PM
Staff Colony Dispensary, Gandhi Nagar, Jaipur	01:45 PM to 06:45 PM

^{*}The timings of the dispensary may be reviewed by the Bank if required.

- ii. On receipt of credit slips, the bidder will deliver the medicines against each credit slip in separate sealed packets to the address mentioned on the credit slip at no extra cost of delivery and packaging to the Bank or employee.
- iii. **Delivery time:** The delivery time is mentioned below:

- a. Jaipur Municipal Limits: The credit slips issued and collected by the representative of the bidder/s needs to be delivered at the earliest but not later than one day i.e., T+1 day, if delivery address pertains to Jaipur Municipal limits. In case any medicine is urgently required, the credit slip will be mailed to the bidder by the dispensaries of the Bank. Such credit slips if mailed to the bidder by 2:00 PM and the delivery address is within Jaipur Municipal limits, then, such medicines need to be delivered by the bidder on the same day as per the delivery address i.e., T+0, where T is the issue date or email date of the credit slip whichever is later. Such credit slips which have been mailed to the bidder shall be collected physically from the dispensary by the representative along with other credit slips.
- b. **Out of Jaipur Municipal limits but within Jaipur District:** If delivery address pertains to out of Jaipur Municipal limits but within Jaipur District, the medicines need to be delivered at the earliest but not later than two days (T+2 days) where T is the issue date or email date of the credit slip whichever is later.
- c. **Outside Jaipur District:** For delivery address outside Jaipur District, the medicines need to be delivered at the earliest but not later than three days i.e., T+ 3 days, where T is the issue date or email date of the credit slip whichever is later.

The delivery time is summarized below:

Sr.	Delivery Address	Delivery Time
No.		
1	Within Jaipur municipal limits	Not later than T+1
		*If credit slip e-mailed by 2PM, then
		T+0
2	Out of Jaipur municipal limits but within Jaipur	Not later than T+2
	District	
3	Out of Jaipur District	Not later than T+3
* T is t	he issue date or email date of the credit slip whichev	er is later.

- iv. In case of home delivery, the bidder needs to obtain the proof of delivery i.e. receivers' signature, name need to be obtained. The Bank may ask for the proof of delivery as and when required and the bidder must produce the same to the Bank within seven working days.
- v. In case, the bidder may provide OTP/delivery code-based delivery system, the OTP or delivery code can be obtained from the beneficiary instead of the signature of the beneficiary. The bidder needs to mention in the application form whether OTP / delivery code-based delivery can be provided by the bidder. The OTP based delivery facility is optional not mandatory.
- vi. During home delivery, the medicines can be hand over to family members also, if patient is not available at home.
- vii. After the successful delivery of the medicines, the credit slips need to be submitted to the Bank along with the original bills. The details have been specified in point no 11 Presentation of Bills. The bills along with credit slips need to be dispatched by post/courier or hand delivery to 2nd Floor, CES, RBI, Jaipur, Near Rambagh Circle, Tonk Road, Jaipur 302004' in prescribed format. The bill against each credit slip needs to be generated in the format 'RBI Jaipur Patient Name credit slip number'. (Please refer Sr no 11. Presentation of Bills).
- viii. The bidder will supply the medicines strictly as mentioned in the credit slip or indent. No change should be made in medicine's brand name, company name, quantity etc.
- ix. In case of partial supply of medicines in the credit slip, bidders must indicate the quantity of medicine supplied and the remaining quantity to be supplied specifically in the credit slip. Remaining quantity must be supplied at the earliest (maximum within 02 days) as per the delivery schedule mentioned

here. In such cases, the Bidder shall furnish the invoices against that particular credit slip to the Bank for payment, only after all the medicines enumerated in such credit slip have been delivered by the Bidder.

- x. If the medicine is not available with the bidder or the bidder is incapable in arranging the medicine for the supply, the bidder should communicate the same to the Bank Dispensary through email at the earliest (not later than 1 day) of the credit slip date/indent date. While communicating to the Bank Dispensary, the bidder may provide the details of the substitute medicine, if available. The bidder may supply the substitute /alternative medicine only after the approval of the Bank.
- xi. In order to provide a tentative idea of the delivery address, it is informed that around 90% of the beneficiaries reside in Jaipur district, however, the bidder should ensure the delivery of medicines to any part of country as and when requested.
- xii. At any point of time, at least 90% of the all the medicine orders on credit slips for delivery within Jaipur Municipal Limits should be delivered within one day of credit slip issuance (read with para iii above). In exceptional cases like non-availability of certain medicines, logistical issues, etc. agreeable to the Bank, a maximum of 10% of all the orders on credit slips for delivery within Jaipur may be allowed to exceed the next day delivery requirement. However, all such orders must be delivered within a maximum of three days. The delay in delivery of medicines, non-collection of the credit slips through the representative on daily basis will also be considered as deficiency in services along with other conditions mentioned at para 13 of this section.
- xiii. The delivery of supplies in full will be made as per mentioned timeline above for the indent and credit slip. In the event of non-supply of medicines in time, the Bank reserves the right to deduct bill amount or Rs. 100/- whichever is low for each credit slip for each day or part thereof of delay in respect of credit slip.

2. Pricing:

- (a) In response to the Bank's Tender, the bidder should quote uniform discount on retail price printed on Strip/Bottle/ Unit packed, in percentage term in respect of all items of supplies to be made under the Contract irrespective of their brands or manufacturers. The Bank will only pay the labeled MRP minus discount allowed thereon. The quoted offer shall remain valid for the entire duration of the contract.
- (b) It should be noted that liability to pay any duties, levies or taxes leviable under the law would be that of the bidder.
- (c) The bidder will also have to bear all the expenses connected with proper packaging, carting, transportation, doorstep delivery, delivery partner etc. in connection with supply to any place specified by the Bank.
- (d) No other payment/reimbursement/claim will be entertained by the Bank.

3. Performance security guarantee

- (a) On entering into an annual contract with the Bank, as specified above, the bidder will have to furnish a Performance Bank Guarantee (PBG) for 10% of the tender value as specified in Annex X, in favour of Regional Director, Reserve Bank of India, Jaipur valid for 18 months issued by the Scheduled Bank. In case the bank enters into multiple contracts with multiple bidders the PBG will be equally divided among selected bidders for the annual contract.
- (b) No claim shall be made against the Bank in respect of interest if any due on the PBG. The PBG should remain valid up to six months beyond the validity of the contract. The amount of PBG shall be liable to be forfeited if the medicines supplied by the authorized bidder against the credit slip placed on them in pursuance of this contract are subsequently found as having been stolen or are not conforming to quality. The PBG shall be invoked under the following conditions:
 - i. In case of non-commencement of work
 - ii. In case of non-performance of contract obligations or fails to comply with any of the conditions of the contract, over charges or delivers with substantial delays beyond the prescribed period.

- iii. If the medicines supplied by the authorized bidder against the Supply Order placed on them in pursuance of this contract are subsequently found as having been stolen, sub-standard, spurious medicines or substitute medicines or not conforming to quality.
- iv. Non-adherence to offered discount.
- v. Discrepancies in billing.
- vi. Any other deficiency in service, as ascertained by the Bank.

4. Earnest Money Deposit (EMD)

(a) Bidders, at the time of participating in Price-bid, shall deposit Earnest Money Deposit (EMD) for an amount equal to 2% of the expected annual procurement as specified in Annex I, which shall be remitted to the bank account of Reserve Bank of India, Jaipur through NEFT only. NEFT details are mentioned below: -

Earnest Money	(Being 2% of the total contract value shall be deposited by each bidder) in	
Deposit (EMD)	favour of Reserve Bank of India, Jaipur.	
	Beneficiary account no:	186003001
	IFSC: RBISOJPPA01 (Numeric Zero at 5th and 10th	
		place from left)
	Beneficiary name:	Reserve Bank of India, Jaipur

- (b) The EMD will be returned to all the unsuccessful bidders after the completion of the price-bid process. No interest will be paid on the EMD.
- (c) If upon award of work, the bidder fails to commence the work within 7 days, EMD shall be liable to be forfeited, and such bidder shall also be liable to be debarred from participating in any future tender or undertaking any work in the Bank. However, before debarring such bidder, the Bank shall give notice and consider the reply, if any, given by the bidder.
- (d) Earnest money in case of successful bidders will be refunded soon after the receipt of Performance Bank Guarantee. No interest will be paid on the EMD.

5. Period of Contract:

- (a) The contract will remain valid for 09 months only (July 01, 2025 to March 31, 2026), however, the Bank reserves the right to terminate / end the annual contract at any time during the period of the contract by giving a notice of 30 days in advance. The Bank is not bound to specify any reason while issuing the 30 days' notice.
- (b) The Bank also reserves the right to extend the validity of the existing annual contract for the period as per the requirement of the Bank or one year at a time and at the same discount rate subject to satisfactory performance of the bidders and the extension is agreeable to the bidder. The bidders need to submit the revised Performance Bank Guarantee (PBG) with extended validity and fresh Annual Contract if in case the validity is extended by the Bank. In no case, the contract period will be extended beyond three years in total.
- (c) The period of contract may be considered for extension by the Bank subject to the satisfactory performance of bidder and Bank's administrative convenience and requirements.
- (d) In respect of the annual purchase contract, supply orders will be placed against the contract up to the last date of the contract. Orders received even on the closing date should be honored in accordance with the terms of contract even though the last date of the contract may have expired on the date of supply of medicines.
- (e) The bidder should not stop the supplies of the medicines/ drugs without giving 30 days' notice to the Bank.
- (f) The Bank reserves the right to terminate the annual contract immediacy and delist the bidders from the supply of the medicines if services of the bidders are found unsatisfactory. However, before

terminating/delisting such bidder, the Bank shall give notice and consider the reply, if any, given by the bidder.

6. Documents establishing eligibility:

The following documents should be uploaded on MSTC Portal as a part I (Technical Bid) of Pre-qualification (PQ) Criteria: -

- (a) Duly filled and signed, Form of Tender as per format at Annex I on Bidder's letter head.
- (b) Duly filled and signed, Application form as per format at Annex II on Bidder's letter head.
- (c) Banker's certificate of Solvency from bidders' banker as per format in Annex III.
- (\mathbf{d}) Details of Banker/ Bank Account Details of bidder as per format at Annex IV on Bidder's letter head.
- (e) Client list showing details of work carried out by them during the last 5 years and the details of at least one similar work order as per Annex V with the copy of work orders regarding work experience.
- (f) Client's Certificate regarding performance for each of the qualifying work from clients as per Annex VI.
- (g) Declaration of debarment as per format at Annex VII on Bidder's letter head.
- (h) Declaration of Financial Bid as per format at Annex VIII on non-judicial stamp paper.
- (i) Self-attested copies of:
 - i. Copy of Registration of the company/ partnership/ proprietorship
 - ii. Valid licenses as on the date of application
 - iii. Copy of valid GST registration Certificate
 - iv. Copy of valid PAN card
- (j) Documentary evidence of the shop/ establishment.
- (k) Self-attested copy of MSME certificate, if registered under MSME Act.
- (1) Proof of submission of EMD. Proof of remittance with transaction number (scanned copy) shall be uploaded.
- (m) Copy of No Conviction Certificate from State Drugs Controller that the bidder has not been convicted of any offence under the Drugs and Cosmetics Act and Rules made thereunder and no case is pending against the bidder under the Drugs and Cosmetics Act and Rules made there under as well as under the Drugs (Price Control) Order, 1995 or Drug (Price Control) order 2013 or other orders issued from time to time. An affidavit to the effect duly notarized on non-judicial stamp paper is acceptable in lieu thereof.
- (n) Copies of audited balance sheets for the last three (03) financial years (2023-24, 2022-23 and 2021-22), and IT returns for the corresponding assessment years and copy of provisional balance sheet for FY 2024-25 along with a certificate from Chartered Accountant certifying yearly turnover for the financial years (2024-25, 2023-24 and 2022-23) may be submitted.
- (o) Annex IX to Annex XIII need to be submitted by the successful bidder only at the time of contract (Do not upload them on MSTC portal).

In addition to the documents mentioned above, the Bank reserves its right to call for additional documents, if required, at any point of time.

7. Awarding of Annual Work Contract:

Bidders are required to submit uniform discount offered by them in percentage on MRP. Example: If bidder wants to give 25% discount they have to mention only 25 in the required field. In part II (Financial Bid) of tender bidder needs to download an excel file from the MSTC Portal. After downloading it bidder will mention the name of company/firm and discount percentage. After saving the details the bidder will upload this excel file to the MSTC portal.

- (a) Bidders are required to submit uniform discount rate in percentage for all medicines in the required field in excel
- (b) In the event of there being more than one H1 bidder, the entire work (number of credit slip orders) will be equally distributed among the H1 bidders.
- (c) Otherwise, the entire work (number of credit slip orders) will split between H1, H2 and H3 in the ratio of 40:30:30, subject to the H2 and H3 bidder agreeing to accept the rates offered by H1 bidder. This is without any prejudice to the working capacity of H1 bidder and is only meant to reduce complete reliance on one bidder.
- (d) In case H2 bidder is not agreeable to match H1 rate then H3, H4, etc. bidders in that order shall be given opportunity to match H1 rate for awarding the work (number of credit slip orders) in the ratio mentioned above.
- (e) In case only one bidder from the H2, H3, or H4 agrees to work on H1 rates, Work (number of credit slip orders) will be distributed in the ratio of 60:40 between H1 bidder and the bidder who agrees to work on H1 rates.
- (f) In case H2, H3 or H4 do not agree on the rates offered by H1, then the complete work (number of credit slip orders) will be provided to H1.
- (g) It may be noted that the Bank is not bound to procure all its requirements of medicines only from the bidder offering the highest discount. The Bank also reserves the right to split / divide its purchases among two or more bidders. The Bank also reserves the right to enter in multiple contracts with multiple bidders of medicines at the same time to reduce complete reliance on one bidder.
- (h) All the bidders may please note that any amendments/ corrigendum to the tender document, if issued in future, will be notified on the RBI Website and MSTC Website as given above and will not be published in the newspaper.

8. Right to accept / reject any or all applications:

- (a) Applications received after the due date and time or incomplete in any respect are liable to be rejected.
- (b) The Bank reserves the right to accept or reject any or all of the applications in full or part without assigning any reasons.
- (c) The Bank has the right to modify / alter any requirements in this document at its discretion in the interest of the Bank as deemed appropriate by it.
- (d) The Bank reserves the right to end the contract at any time, without assigning any reasons thereof. The Bank's decision in this regard shall be binding and final.

9. Notification of acceptance:

The Bank will communicate acceptance of the application by a letter/ e-mail.

10. Delivery of supplies:

- (a) Every medicine has its own shelf-life period mentioned on the label of medicine. The shelf life of medicines supplied should not have passed more than half of its shelf life at the time of supply.
- (b) In case of indent for specific brand of medicines, the brand shall not be substituted. In other cases, medicines confirming to Schedule M specifications of the Central Drugs Standard Control Organization shall be supplied.
- (c) Supplies are required to be made in original packing of manufacturer. The packing should approximately be nearest to the total quantity indented of any particular medicine/drug.
- (d) The bidder should not stop the supplies of the medicines/drugs without giving 30 days' notice.

- (e) On receipt of indent for supply from the Bank, the delivery of supplies in full shall be made at the premises of the Bank's dispensary to which the indent pertains, during the working hours of the dispensary as soon as possible but not later than three working days of the indent date.
- (f) The Bank shall have discretion to return near expiry medicines, i.e., medicines having three months of shelf life left, to the bidder.
- (g) The bidder will indicate batch number, name of manufacturer, date of expiry in the bills at the time of supplying the medicines/drugs to the concerned dispensaries.

In case medicines supply through Credit slip

- (h) On receipt of credit slip the medicines will be supplied against each credit slip in separate sealed packets at the address provided in the credit slips.
- (i) The delivery should be done as per details mentioned at point 1 'Scope of Work'.
- (j) The bidder will be required to take proof of delivery for each credit slip from the recipient (retired/serving employee/eligible dependent of the Bank) with sign, date and time of delivery mentioned. In case of OTP based delivery system signature is not required. If the bidder agrees to provide the service of OTP/delivery code-based delivery, then all the deliveries should be done through OTP/delivery code-based delivery system only. The OTP based delivery facility is optional not mandatory. The Bank may ask for the proof of delivery as and when required and the bidder must produce the same to the Bank within seven working days.

11. Presentation of bills:

(a) The bidder shall present a consolidated report, bills and original credit slips to RBI Jaipur office for the supplies made as mentioned below.

Sr	Medicines delivered against the credit slip	Consolidated report and bill submission
No	issued	date to be provided to RBI
1	From 01st day of month to 10th day of month	Latest by 15 th day of the month
2	From 11 th day of month to 20 th day of month	Latest by 25 th day of the month
3	From 21st day of month to last day of month	Latest by 05 th day of the following month

(b) Along with the bill, a consolidated report in the below-mentioned format (indicative) needs to be provided to the Bank (in excel format). **The indicative format is as follows:**

Sr	Bill	Bill	Patient	MRP	Discount	Net Payable	Taxable Value
No	No.	date	Name			Amount	(Before GST and
			(billing				after discount)
			name)				

This format is indicative and subject to change as per the requirements of the Bank in future. The bidder can provide the data in excel file in their format as per their software, however, the above fields mentioned in the table are mandatory.

- (c) The bill against each credit slip needs to be generated in the specified name format 'RBI Jaipur Patient Name credit slip number'. For eg. A credit slip number 312 is issued to the patient ABC, then the bill can be generated in the format 'RBI Jaipur-ABC-312'.
- (d) The bill should clearly indicate the details of the supplies made such as name of the item, quantity, rate, discount amount, name of manufacturer, batch No., date of manufacture & expiry date, indent /credit slip No. with date etc. and any other information required by the Bank.
- (e) Each bill shall be supported by the indent/ credit slip along.

- (f) Payment will be made by the Bank after deducting applicable taxes at source and issue certificate in this regard.
- (g) Incomplete bills not accompanied by any of the particulars mentioned in (b) & (c) above will not be entertained.
- (a) The bidder shall also maintain a soft copy of the credit slips in the prescribed format, which is to be submitted to the Bank before presentation of bills.

12. Payment:

- (b) Payment of the bills presented during the month (as indicated at Sr. No. 11) will normally be paid lumpsum by 20th of the following month. However, the bidder shall make no claim from the Bank in respect of interest or damages in case the payment is delayed for any reasons.
- (c) The payment has to be through NEFT for which bidder should give requisite details of bank /branch address, account No., account category etc.
- (d) As per Indian laws, taxes as applicable, shall be deducted at source and a certificate for the same shall be issued to the Service Provider.
- (e) The delivery of supplies in full will be made at the earliest or as mentioned timeline above for indent and credit slip. In the event of non-supply of medicines in time, the Bank reserves the right to deduct bill amount or Rs. 100/- whichever is low for each credit slip for each day or part thereof of delay in respect of credit slip

13. Corrupt, fraudulent or unethical practices

The Bank requires that the bidder observes the highest standards of ethics during the procurement and execution of contract for supply of medicines. The medicines/drugs to be supplied will be of standard quality. In pursuance thereof, the terms are set forth as follows:

- (a) The bidder shall not resort to offering, giving, receiving or soliciting of anything of value to influence the action of any official of the Bank in the process or in contract execution.
- (b) The bidder shall not resort to misrepresentation of facts in order to influence the process or execution of a contract to the detriment of the Bank.
- (c) The Bank will declare a bidder ineligible, either indefinitely or for a specified period of time, for award of the contract, if at any time, it determines that the bidder has engaged in corrupt and fraudulent practices in executing the contract.
- (d) The Bank may, without prejudice to any other remedy for breach of contract, at its sole discretion, terminate the contract in whole or part in respect of any bidder for any of the following reasons:
 - i. supply of sub-standard/ spurious/ substitute medicines,
 - ii. delay in supply/ refusal to supply/ non-supply of medicines,
 - iii. over charging in the bill,
 - iv. in case it is found that any particular medicine's date is expired or is near the date of expiry.
 - v. if the bidder fails to perform any other obligation(s) under the contract
 - vi. in the judgment of the Bank has engaged in corrupt or fraudulent practices.
 - vii. If the bidder, being an individual, dies, the Employer shall have the option of terminating the contract without any liability for such termination and compensation to the bidder.
- (e) If any such case indicated in (d) above is noticed during subsequent scrutiny before or after the payment, then the bidder shall refund the disputed/excess amount already paid by the Bank, and replace the medicines in question, if applicable. The Bank may stop payments due or recover the cost of such supplies from the amounts due to the bidder.
- (f) The guidelines mentioned here are applicable for the bidder including its employees, service providers, agents, representatives, delivery executives.
- (g) The Bank reserves the right to seek a drug test report of any medicine/s which are being procured by the Bank through indent or credit slip from the bidder at any point of time during the contract period.

The drug test, if requested by the Bank, needs to be mandatorily conducted through the Govt. Lab/ Govt. approved labs by the bidders as per the extant instructions issued by the concerned competent authority.

14. Applicability of best prices:

If the bidder with whom the Bank has entered into an annual purchase contract offers a higher discount or sells or even offers to sell medicines following conditions of sale similar to those of the Bank's contract, to any person or organization during the currency of the rate contract, the discount rate applicable to the Bank will be automatically increased with effect from that date for all the subsequent supplies under the contract and the contract amended accordingly. Other parallel contract holders, if any, will be given opportunity to reduce their price as well, by notifying the reduced price to them and giving them 15 (fifteen) days' time to intimate their revised prices, if they so desire, in sealed cover to be opened in public on the specified date and time and further action taken as per standard practice. The Bidder shall also replace the expired medicines as per the stipulated terms and also comply with the terms and conditions of the agreement that will be entered between the Bank and the Bidder.

15. Indemnity:

- (a) The bidder shall indemnify the Bank against all actions, suits, claims and demands brought or made against the Bank in respect of anything done or committed to be done by the bidder or its agents in execution of or in connection with the work of this contract and due to non-adherence to the terms and conditions as stipulated therein in this document or contract for this purpose and against any loss or damage to the Bank in consequence to any action or suit being brought against the bidder for anything done or committed to be done in the execution of this contract.
- (b) The Bidder shall abide by the job safety measures prevalent in India and shall free the Bank from all demands or responsibilities arising from accidents or loss of life, the cause of which is the bidder's negligence. The bidder shall pay all indemnities arising from such incidents without any extra cost to the Bank and will not hold the Bank responsible or obligated.
- (c) In case any employee of the bidder so deployed enters in a dispute of any nature whatsoever, it will be the primary responsibility of the bidder to settle/contest the same. In case the Bank is made party and is supposed to contest the case, the Bank will be reimbursed for the actual expenses incurred towards Counsel fee and other expenses, which shall be paid in advance by the bidder to the Bank on demand. Further, the bidder shall ensure that no financial or any other liability comes on the Bank in this respect of any nature whatsoever and shall keep the Bank indemnified in this respect.

16. Debar/Disqualify

In the event the Bidder fails to fulfil the requirements of the agreement, the Bank reserves right to debar/disqualify/delist the Bidder from participating in any process or from supplying medicines to the Bank for a period of three years. However, before doing so the Bank may give a show cause notice to the Bidder and consider reply, if any, submitted by the Bidder to such notice. The decision of the Bank shall be final in this regard.

17. Arbitration:

The Contract is based on mutual trust and confidence. Both the parties agree to carry out the assignment in good faith. If any dispute or difference of any kind whatsoever (the decision whereof is not herein otherwise provided for) shall arise between the Bank and the Bidder in connection with or arising out of the Contract, whether during the contract period or completion and whether before or after the termination, abandonment or breach of the contract, shall be referred to and settled by sole arbitration of the Bank who shall give written award of his decision to the Bidder. The decision of the Bank will be final and binding.

18. Legal Suits

All legal suits, actions or proceedings relating to or arising out of the agreement / contract shall be subject to jurisdiction of courts/tribunals at Jaipur only.

19. Non-Disclosure Clause

The Bidder shall not disclose directly or indirectly any information materials and details of the Bank's infrastructures/ systems/ equipment, etc., which may come to the possession or knowledge of the bidder during the course of discharging its contractual obligations in connection with this agreement to any third party and shall at all times hold the same in strictest confidence. The bidder shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it to comply with applicable laws. The bidder shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper to elsewhere without the previous written consent of the Bank. The bidder shall indemnify the bank for any loss suffered by the Bank as a result of disclosure of any confidential information by the Bidder or its employees / agents / representatives. Failure to observe the above shall be treated as breach of contract on the part of the bidder and the Bank shall be entitled to claim damages and pursue legal remedies. The Bidder shall take all appropriate action with respect to its employees / agents to ensure that the obligation of non- disclosure of confidential information, including the employee's personal data (name, contact details, address) and medical records, under the agreement are fully satisfied.

20. Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013

- (a) The Bidder shall be solely responsible for full compliance with the provisions of "The Sexual Harassment of Women at workplace (Prevention, Prohibition and Redressal) Act 2013". In case of any complaint of sexual harassment against its employees/agents, the complaint shall be referred to the appropriate committee constituted under the said Act. The bidder shall be responsible for educating its employees or agent or supply men about prevention of sexual harassment at workplace and related issues. The bidder shall ensure appropriate action under the said act in respect of the complaint.
- (b) Any complaint of sexual harassment from any aggrieved employee of the bidder against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.
- (c) The bidder shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees or agents or supply men of the bidder, for instance any monetary relief to Bank's employee, if sexual violence by the employee of the bidder is proved.
- (d) The bidder shall be responsible for educating its employees or agents or supply men about prevention of sexual harassment at workplace and related issues.
- (e) The bidder shall provide a complete and updated list of its employees or agents or supply men who are deployed for the purposes of the contract.

21. Statutory compliance to Labour laws: The Contractor shall comply with the necessary statutory provisions of Contract Labor (Regulation & Abolition) Act, 1970; Employees state Insurance Act; Workman's Compensation Act, 1923; Payment of Wages Act, 1936; The Employees Provident Fund(and Miscellaneous Provisions) Act, 1952; Payment of Bonus Act 1965; The Minimum Wages Act, 1948; Employees Liability Act, 1938; Employment of Children Act 1938; Maternity Benefit Act and/or any other rules/regulations and/or statutes that may be applicable to them. The contractor shall be solely responsible for any violation of provision of the abovementioned legislative enactments or any other statutory provisions and shall further keep the RBI, Jaipur indemnified from all acts of omission, fault, breaches and / or any claim, demand, loss, injury and expense arising out from the non-compliance of the aforesaid statutory provisions. Contractor's failure to fulfil any of the obligations hereunder and / or under the said Acts, rules/ regulations/ or any bye-laws or rules framed under or

any of these, the RBI, Jaipur shall be entitled to cover any of the such loses or expenses, which it may have to suffer or incur on account of such claims, demand, loss or injury, from the contractor's monthly payment.

The authorized Bidder(s) shall not resort to sub-contracting of any order/purchase order received from the Bank.

22. Insolvency or death of bidder:

In the event of the tenderer being adjudged insolvent or going voluntarily into liquidation or having received order or other order under the Insolvency Act made against him or, in the name of a Company or, the passing of any resolution, or making of any order for winding up whether voluntarily or otherwise, or in the event of the bidder failing to comply with any of the conditions herein specified, the Bank shall have the power to terminate the contract without any previous notice. The bidder's heirs / representatives shall not, have the right to continue to perform the duties or engagements of the bidder or under the contract in case of his death without the consent in writing of the Bank. In the event of the bidder, with such consent aforesaid, transferring his business, and in the event of the bidder being a company and being wound up any time during the period of this contract for the purpose and with the object of transferring its business to any persons or a company, the bidder shall make it one of the terms and stipulations of the contract for the transfer of this properties and business, that such other person or company, shall continue to perform the duties or engagements of the bidder under this contract and be subject to his liabilities there under. The proof of death and other relevant documents to this effect shall be submitted to the Bank, in writing. Without prejudice to any of the rights or remedies under this contract, in case of sole proprietorship concern if the bidder dies, the Bank shall have the option of terminating the contract without compensation to the legal heirs, which does not amount to the Breach of contract.

23. Insurance

The successful tenderer/s shall take "all risk policy" for the contract value for one-year renewable thereafter if the contract is renewed by the Bank; failing which all liability to indemnify the Bank against any loss caused by the successful tenderer or its employees, agents, assignees etc. to the life, person, health, reputation of any employee/retired employee/beneficiary or any incidental third party and/ or to the property of the Bank or its employees/retired employees/beneficiaries in the course of business shall lie with the successful tenderer. On a failure to procure such a policy, the Bank reserves the right to recover the monetary equivalent of the loss, from the successful tenderer (deductible from but not limited by the tenderer's outstanding bills).

24. Force Majeure

Notwithstanding anything contained in this document, neither party shall be liable for any delay in performing obligations hereunder, if such delay is caused by circumstances beyond its reasonable control (including without limitation any delay caused by the statutory authority, Act of God, natural calamity or social uprising, strikes, riots in any region, network failure, terrorist attack, war (declared and undeclared)) provided however that any delay by the bidder of the Party so delaying shall not relieve that Party from liability for delay except where such delay is beyond the reasonable control of the bidder concerned.

25. Disclaimer

- (a) The Bank reserves the right to modify, amend or supplement this document including all formats and Annex
- (b) While this document has been prepared in good faith, neither the Bank nor their employees or advisors make any representation or warranty, express or implied, or accept any responsibility or liability,

whatsoever, in respect of any statements or omissions herein, or the accuracy, completeness or reliability of the information, and shall incur no liability under any law, statute, rules or regulations as to the accuracy, reliability or completeness of this document, even if any loss or damage is caused by any act or omission on their part.

26. All the expenses required for	r execution of this cont	ract shall be borne sole	y b	y the bidder.
-----------------------------------	--------------------------	--------------------------	-----	---------------

Section - VI

Pre-Bid Meeting

Pre-Bid meeting details are mentioned below: -

1	Date of Notice	May 16, 2025
2	Date of Pre-Bid meeting	May 30, 2025
3	Time of Pre-Bid meeting	11:30 AM
4	Mode of Meeting	Offline Mode at RBI premises
5 Venue of Pre-Bid meeting		Mini Conference Hall, 3rd Floor, RBI Main Building
6	Full Address	Reserve Bank of India, Ram Bagh Circle, Tonk Road, Jaipur, 302004
7	Entry Pass	For arrangement of entry pass, please e-mail your Name, Address and Mobile number on or before May 29, 2025 on estabjaipur@rbi.org.in .

FORM OF TENDER

Place
Date:

To
Regional Director
Reserve Bank of India
Central Establishment Section
Medical Section
Jaipur

Dear Sir,

Having read and examined the Notice Inviting Tender, specifications, terms and conditions, instructions to tenderers and all other contents in the tender document for the work specified in the memorandum hereinafter set out and having acquired the requisite information relating thereto as affecting the tender, I/We hereby offer to supply medicines to the beneficiaries specified in the said memorandum within the time specified in the said memorandum at the discount mentioned in the Financial Bid contained in the Part II by and in all other respects in accordance with such conditions so far as they may be applicable.

MEMORANDUM

NIT No / e-Tender	RBI/Jaipur Regional office/HRMD/1/25-26/ET/103		
no.			
Name of the Work:	Supply of Drugs and Medicines to Bank Dispensaries and doorstep		
	delivery to the Retired/Serving employees/ eligible dependents against		
	credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur		
Estimated Cost of	₹3,30,00,000/- (Rupees Three crore thirty lakh only)*		
the work	*The Annual Procurement is tentative actual procurement may very (increase		
	or decrease).		
Earnest Money Deposit	₹6,60,000/- (Rupees Six lakh sixty thousand only)#		
(EMD)	#Amount of EMD (Earnest Money Deposit) will be refunded on submission of		
	PBG (Performance Bank Guarantee).		
Performance Bank	₹33,00,000/- (Rupees Thirty-three lakh only)@		
Guarantee (PBG)	@If the contract is awarded to multiple bidders, the amount of PBG will be		
	divided among multiple bidders in the ratio of the work awarded.		
Annual Turnover	₹1,65,00,000 (Rupees One core sixty five lakh only)*		

- 2. We agree to keep the tender open for the validity period (July 01, 2025 to March 31, 2026) and not to make any modification in its terms and conditions during the validity period or any other extended period as agreed mutually.
- 3. A sum of ₹6,60,000/- (Rupees Six lakh sixty thousand only) mentioned as Earnest Money in the tender document is hereby forwarded/ uploaded in the form specified therein. If I/We, fail to furnish the prescribed performance bank guarantee within the prescribed period as specified in the tender document, I/We agree that the Reserve Bank of India or its successors, in office shall without prejudice to any other right or remedy, be at liberty to forfeit the said earnest money absolutely. Further, if I/We fail to commence work with seven (07) days, I/ We agree that Reserve Bank of India or its successors in office shall without prejudice to any other right or remedy available in law, be at liberty to forfeit the said performance bank guarantee absolutely. The said Performance Bank Guarantee shall be a guarantee to execute all the works referred to in the tender document upon the terms and conditions contained therein.
- 4. Further, I/We agree that in case of forfeiture of Earnest Money or Performance Bank Guarantee as aforesaid, I/We shall be debarred from participation in the re-tendering process of the work.

- 5. I/We undertake and confirm that eligible similar work(s) has/have not been got executed through another contractor on back-to-back basis. Further that, if such a violation comes to the notice of Reserve Bank of India, then I/We shall be debarred from tendering in Reserve Bank of India in future. Also, if such a violation comes to the notice of Reserve Bank of India before date of start of work, the Employer shall be free to forfeit the entire amount of Earnest Money Deposit/Performance Bank Guarantee.
- 6. I/We hereby declare that I/We shall treat the tender document and other records connected with the work as secret/confidential documents and shall not communicate information derived therefrom to any person other than a person to whom I/We am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the Reserve Bank of India.
- 7. Should this tender be accepted, I/We hereby agree to abide by and fulfil the terms and provisions of the said Conditions of Contract annexed hereto so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India the amount mentioned in the said conditions.
- 8. Our bankers are (Name and full address) -

(ii)

The names of partners of ou	r firm are:				
The names of partners of ou	ii iiiiii are.				
Name of the partner of the f	firm authorized to sign:				
,					
Yours faithfully,	Yours faithfully,				
Signature of Tenderer with seal					
Signatures and addresses of	witnesses –				
	Signature	Address			
(1)					

Annex II

APPLICATION FORM

Supply of Drugs and Medicines to Bank Dispensaries and doorstep delivery to the Retired/Serving employees/ eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur

Sr. No.	ltem	Details
---------	------	---------

1	Name of the Bidder	
2	Constitution (Company/ Partnership/ Proprietorship)	
3	Details of Registration (Registering Authority; Registration No. & Date)	
4	Year of Commencement of Business	
5	GST No.	
6	PAN No.	
7	Whether Manufacturer/ Authorised Distributer/ Dealer/ Agency	
8	Name/s of the proprietor/ partner/ director/ official with designation authorized to make commitment to the Bank	
9	Telephone No.: Mobile No.: e-mail	
10	Address	
11	Whether the bidder holds valid license/s on the date of application for various categories of allopathic drugs issued by the Drug Control Authority of the state under the provisions of Drugs and Cosmetics Act, 1940. Please give details of the Licenses.	
12	Whether the bidder has been convicted by the State Drugs Controller.	
13	Whether GST clearance certificate is available with the bidder?	
14	Whether the billing system is computerized?	
15	Agreement to the best price norm (refer para 14) (Yes/No)	
16	Names of the Govt. / public Sector/ corporate clients of the bidder for supply of medicines. Also give the contact person's name and telephone numbers.	

17	Name and address of the Principal Banker Please also provide telephone numbers.		
		2021-22	
18	Financial year's annual turnover:	2022-23	
		2023-24	
19	Whether Bidder has a minimum turnover of Rs.1,65,00,000/- for the last 3 financial years.		
19	(Copies of balance sheets for last three financial years, duly certified by a Chartered Accountant/ ITR / Turnover certificate duly certified by a Chartered Accountant)		
20	Whether submitted client report / certificate (Yes / No) Annex VI		
21	Whether submitted Banker's Certificate of Solvency (Yes / No) Annex III		
22	Whether submitted declaration of debarment by institution(s)(Yes / No) Annex VII		
23	Whether the bidder can provide OTP/delivery Code based delivery (Yes/No) (Optional)		
24	Number of outlets/shops of the bidder (The address of all the outlets/shops can be provided separately)		

I have read and understood the notice issued by Reserve Bank of India, containing the eligibility criteria and the terms and conditions for bidders for supply of drugs and medicines. I fully accept the terms and conditions. I also understand that the Bank reserves the right to accept any or reject any or all of the applications without assigning any reasons.

Signature	
Name:	
Designation:	
Date:	

Annex III

Banker's certificate of Solvency

- 1. Composition of the firm (whether Partnership/ Private Limited/ Proprietorship / Public Limited.)
- 2. Name of the Proprietor/ Partners/ Directors of the firm.
- 3. Address of the firm.
- 4. Credit facility/ Overdraft facility enjoyed by the firm:
- 5. Dealings
- 6. The period from which the firm has been banking with your bank:
- 7. Any other remarks

This is to certify that to the best of our knowledge and info	ormation M/S/Shri/ Ms				
having marginally noted address, a customer of our bank are/ is respectable and can be treated as good for any					
engagement up to a limit of Rs (Rupees					
). This certificate is issued without any guarantee				
or responsibility on the Bank or any of the officers.					
(Signature with authorised official seal)					
Name:					
Designation with Employee ID:					
Date:					
Mobile no & Official E-mail ID:					
For the Bank					
Note:					

- 1. Bankers' certificates should be on letterhead of the Bank.
- 2. In case of partnership firm, certificate to include names of all partners as recorded with the Bank.

Details of Banker/ Bank Account Details

Details of the Banker

1.	Name of the Bank	:
2.	Address of the Bank	
3.	Name of the Branch	
4.	Name of Contact Person	:
5.	Mobile Number (mandatory) & Fax Nos	
6.	Official Email id of Contact Person (Generic official email id not accepted)	

Details of the Bank Account

1.	Account Name	
2.	Account Number	
3.	Type of Account	:
	(Savings, Current etc.)	
4.	PAN Number	
5.	IFS Code	
6.	GST Number	

Note: Enclose a copy of cancelled cheque of the account

Signature of the Authorized Official with Seal

Date:

Details of Medicine Supply work executed during the last five (05) years

Sr. No.	Name and address of the Firm/ Client	Value of the work executed	Whether the work is complete d in time or not (Yes/ No)	Start Date and Completion Date of the Work	Reasons for delay, if any	Completion period as per work order	Telephone / Fax no and Contact person of the Firm

(Attach	n sheet if required)					
Signature of the Authorized Official with Seal						
Date:						

CLIENT'S CERTIFICATE REGARDING PERFORMANCE (Can be filled and printed separately)

Name & address of the client:
Details of works executed by Shri/M/s (name of bidder)
1. Name of work with brief particulars:
2. Agreement No. and date:
3. Agreement amount (approximates are also acceptable):
4. Details of penalties levied (indicate amount) if any for non-performance or non-adherence to terms:
5. Name, address, telephone number and email id of the authority under whom supply executed:
6. Comments on the capabilities of the bidder:
a) Technical proficiency
b) Financial soundness
c) Adherence to timelines
d) Quality of work
e) General behavior
The undersigned is competent to issue this certificate.

Signature with office seal Name and designation Contact Number

Declaration of debarment by institution(s)

(To be submitted by the tenderer on their letter head)

Supply of Drugs and Medicines to Bank Dispensaries and doorstep delivery to the Retired/Serving employees	<u>/</u>
eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India. Jaipur	
City and dependents against a care superious at 1 the Dispensaries of meserve bank of manaysarpar	

1. I/we (Name of the bidder) declares that
I/we or any of our allied firm* is/are not debarred /suspended /blacklisted by any public institution / entity in India or any other country.
I/We or any of our allied firm* have not made any transgression in respect of the code of integrity (as mentioned in the tender) with any public institution /entity in India or any other country in last three years.
we will inform the Bank in writing, in case, I/we or any of our allied firm* is/are debarred / suspended / blacklisted by any public institution / entity in India or any other country on or before award of work for the captioned work.
OR
2. I/we (Name of the bidder) declares that
I/we or any of our allied firm* (Name of the firm) is/are debarred /suspended /black listed by (Name of the institution in India or any other country) and the same effective upto (Date).
A copy of such letter is attached for your information and record.
(seal and signature of the bidder)
Date Place
(Note: strike out one of the above two declarations which is not applicable)

DECLARATION OF FINANCIAL BID

(On Non-Judicial Stamp Paper)

We hereby confirm that we have gone through the scope of RFP and confirm acceptance of the terms and conditions stated therein. We also confirm that we have underwritten contract rates—are on the basis of scope of work and package details and incorporating all costs under policy outgo. We accept that the quote submitted is based on necessary internal approval of Competent Authority and shall not change the quote after bid submission and opening of the Financial bid. The quote shall be valid for the entire policy/contract period i.e., from July 01, 2025, to March 31, 2026 and for the renewal periods as well in case of extension of the contract

of the Financial bid. The quote shall be valid for the entire policy/contract period i.e., fr 31, 2026 and for the renewal periods as well in case of extension of the contract	om July 01, 2025, to Mar
Decision of Reserve Bank of India shall be final and binding in case of any deviation.	
Date	Signature with seal
	Name:

Integrity Pact

(On Non-Judicial Stamp Paper)

This Agreement (hereinafter called the Integrity Pact) is made on this Day of Month, 20,
Between
Reserve Bank of India (RBI), established on April 1, 1935, in accordance with the provisions of the Reserve Bank of India Act, 1934 having its Head Office at Mumbai 400001 (hereinafter called the "BUYER", which expression shall mean and include, unless the context otherwise requires, his successors in office and assigns) of the First Part
And
M/srepresented by Mr. / Mrs, Chief Executive
Officer / Authorized Representative (hereinafter called the "BIDDER" which expression shall mean and include, unless the context otherwise requires, his successors and permitted assigns) of the Second Part.
WHEREAS the BUYER proposes to procure medicines for home delivery to Bank's retirees and serving employees within; and the BIDDER/SELLER is willing to offer/has offered to supply medicines for home delivery to Bank's retirees and serving employees within The BUYER needs to adhere with all relevant laws of land, rules, regulations, economic use of resources and of fairness in its relations with the BIDDER.
WHEREAS the BIDDER is a Private Company / Partnership / LLP / LLC, constituted in accordance with the relevant law in the matter and the BUYER is a statutory body performing its functions under the Reserve Bank of India Act, 1934 and other relevant legislations.
NOW, THEREFORE,
To avoid all forms of corruption by following a system that is fair, transparent and free from any influence / prejudiced dealings prior to, during and subsequent to the currency of the contract to be entered into with a view to: -
Enabling the BUYER to obtain the desired said services at a competitive price in conformity with the defined specifications by avoiding the high cost and the distortionary impact of corruption on public procurement, and
Enabling BIDDERs to abstain from bribing or indulging in any corrupt practice in order to secure the contract by providing assurance to them that their competitors will also abstain from bribing and other corrupt practices and the BUYER will commit to prevent corruption, in any form, by its officials by following transparent procedures.

The parties hereto hereby agree to enter into this Integrity Pact and agree as follows:

1. Commitments of the Buyer

- 1.1 The BUYER undertakes that no official of the BUYER, connected directly or indirectly with the contract, will demand, take a promise for or accept, directly or through intermediaries, any bribe, consideration, gift, reward, favour or any material or immaterial benefit or any other advantage from the BIDDER, either for themselves or for any person, organization or third party related to the contract in exchange for an advantage in the bidding process, bid evaluation, contracting or implementation process related to the contract.
- 1.2 The BUYER shall treat all BIDDERs alike and shall provide to all BIDDERs the same information and will not provide any such information to any particular BIDDER which could afford an advantage to that particular BIDDER in comparison to other BIDDERs.
- 1.3 All the officials of the BUYER shall report to the appropriate authority any attempted or completed breaches of the above commitments as well as any substantial suspicion of such a breach.
- 1.4 In case any such preceding misconduct on the part of such official(s) is reported by the BIDDER to the BUYER with full and verifiable facts and the same is prima facie found to be correct by the BUYER, necessary disciplinary proceedings, or any other action as deemed fit, including criminal proceedings may be initiated by the BUYER and such a person shall be debarred from further dealings related to the contract process. In such a case while an enquiry is being conducted by the BUYER the proceedings under the contract would not be stalled.
- 1.5 In the event of any dispute between the BUYER and the BIDDER where Integrity Pact is applicable, in case, both the parties are agreeable, they may try to settle dispute through mediation before the panel of Independent External Monitors (IEMs) in a time bound manner. The BUYER shall not approach the Courts while representing the matters to IEMs and shall await their decision in the matter. In case, the dispute remains unresolved even after mediation by the panel of IEMs, the Bank may take further action as per the terms & conditions of the contract. The fees/expenses on dispute resolution shall be equally shared by both the parties i.e. the BUYER and the BIDDER
- 1.6 The BUYER shall provide the IEMs access to all documents/records pertaining to the contract for which a complaint or issue is raised before them, as and when warranted.

2. Commitments of BIDDERs

- 2.1 The BIDDER commits itself to take all measures necessary to prevent corrupt practices, unfair means and illegal activities during any stage of its bid or during any stage in order to secure the contract or in furtherance to secure it and in particular commit itself to the following:
- The BIDDER shall not offer, directly or through intermediaries, any bribe, gift, consideration, reward, favour, any material or immaterial benefit or other advantage, commission, fees, brokerage or inducement to any official of the BUYER, connected directly or indirectly with the bidding process, or to any person, organization or third party related to the contract in exchange for any advantage in the bidding, evaluation, contracting and implementation of the contract.
- The BIDDER further undertakes that it has not given, offered or promised to give, directly or indirectly any bribe, gift, consideration, reward, favour, any material or immaterial benefit or other advantage,

commission, fees, brokerage or inducement to any official of the BUYER or otherwise in procuring the Contract or forbearing to do or having done any act in relation to the obtaining or execution of the contract or any other contract with the Government for showing or forbearing to show favour or disfavour to any person in relation to the contract or any other contract with the Government.

- BIDDER shall disclose the name and address of agents and representatives and Indian BIDDERs shall disclose their foreign principals or associates.
- BIDDERs shall disclose the payments to be made by them to agents / brokers or any other intermediary, in connection with this bid / contract.
- The BIDDER further confirms and declares to the BUYER that the BIDDER has not engaged any individual or firm or company whether Indian or foreign to intercede, facilitate or in any way to recommend to the BUYER or any of its functionaries, whether officially or unofficially to the award of the contract to the BIDDER, nor has any amount been paid, promised or intended to be paid to any such individual firm, company in respect of any such intercession, facilitation or recommendation.
- The BIDDER, either while presenting the bid or during negotiations or before signing the contract, shall
 disclose any payments he has made, is committed to or intends to make to officials of the BUYER or their
 family members, agents, brokers or any other intermediaries in connection with the contract and the
 details of services agreed upon for such payments.
- The BIDDER shall not collude with other parties interested in the contract to impair the transparency, fairness and progress of the bidding process, bid evaluation, contracting and implementation of the contract.
- The BIDDER shall not accept any advantage in exchange for any corrupt practice, unfair means and illegal activities.
- The BIDDER shall not use improperly, for purposes of competition or personal gain, or pass on to others, any information provided by the BUYER as part of the business relationship, regarding plans, technical proposals, and business details, including information contained in any electronic data carrier. The BIDDER also undertakes to exercise due and adequate care lest any such information is divulged.
- The BIDDER commits to refrain from giving any complaint directly or through any other manner without supporting it with full and verifiable facts.
- The BIDDER shall not instigate or cause to instigate any third person to commit any of the actions mentioned above.
 - If the BIDDER or any employee of the BIDDER or any person acting on behalf of the BIDDER, either directly or indirectly, is a relative of any of the officers of the BUYER, or alternatively, if any relative of an officer of the BUYER has financial interest/stake in the BIDDER's firm, the same shall be is closed by the BIDDER at the time of filing of bid. The term 'relative' for this purpose would be as defined in Section 6 of the Companies Act 1956. The BIDDER shall not lend to or borrow any money from or enter into any monetary dealings or transactions, directly or indirectly, with any employee of the BUYER.

• In the event of any dispute between the BUYER and the BIDDER where Integrity Pact is applicable, in case, both the parties are agreeable, they may try to settle dispute through mediation before the panel of Independent External Monitors (IEMs) in a time bound manner. The BUYER shall not approach the Courts while representing the matters to IEMs and shall await their decision in the matter. In case, the dispute remains unresolved even after mediation by the panel of IEMs, the Bank may take further action as per the terms & conditions of the contract. The fees/expenses on dispute resolution shall be equally shared by both the parties i.e. the BUYER and the BIDDER.

3. Previous Transgression

- 3.1 The BIDDER declares that no previous transgression occurred in the last three years immediately before signing of this Integrity Pact, with any other company in any country in respect of any corrupt practices envisaged hereunder or with any Public Sector Enterprise in India or any Government Department in India that could justify BIDDER's exclusion from the bid process. The BIDDER shall also report the pending transgression(s) for which cognizance was taken even before the said period of three years.
- 3.2 The BIDDER agrees that if it makes incorrect statement on this subject, BIDDER can be disqualified from the bid process or the contract, if already awarded, can be terminated for such reason.

4. Earnest Money

While submitting the bid, the BIDDER shall submit Earnest Money Deposit with the BUYER as specified by the BUYER.

5. Sanctions for Violations

- 5.1 Any breach of the aforesaid provisions by the BIDDER or anyone employed by it or acting on its behalf (whether with or without the knowledge of the BIDDER) shall entitle the BUYER to take all or any one of the following actions, wherever required:
- To immediately call off the contract negotiations without assigning any reason or giving any compensation to the BIDDER. However, the proceedings with the other BIDDER(s) would continue.
- The Security / Performance Bank Guarantee (after the contract is signed) shall stand forfeited either fully or partially, as decided by the BUYER and the BUYER shall not be required to assign any reason, therefore.
- To immediately cancel the contract, if already signed, without giving any compensation to the BIDDER.
- To recover all sums already paid by the BUYER with interest thereon at 1% higher than the prevailing Base Rate of a Scheduled Commercial Bank, while in case of a BIDDER from a country other than India with interest thereon at 1% higher than the LIBOR. If any outstanding payment is due to the BIDDER from the BUYER in connection with any other contract for any other services, such outstanding payment could also be utilized to recover the aforesaid sum and interest.
- To encash the Security / Performance Bank Guarantee / Warranty Bond, if furnished by the BIDDER, in order to recover the payments, already made by the BUYER, along with interest.

- To cancel all or any other Contracts with the BIDDER. The BIDDER shall be liable to pay compensation for any loss or damage to the BUYER resulting from such cancellation / rescission and the BUYER shall be entitled to deduct the amount so payable from the money(s) due to the BIDDER.
- To debar the BIDDER from participating in future bidding processes of RBI for a minimum period of three
 years, which may be further extended at the discretion of the BUYER.
- To recover all sums paid in violation of this Pact by BIDDER(s) to any middleman or Agent or Broker with a view to securing the contract.
- In cases where irrevocable Letters of Credit have been received in respect of any contract signed by the BUYER with the BIDDER, the same shall not be opened.
- Forfeiture of Performance Bank Guarantee in case of a decision by the BUYER to forfeit the same without assigning any reason for imposing sanction for violation of this Pact.
 - 5.2 The BUYER shall be entitled to take all or any of the actions mentioned in Section 5.1 of this Pact also on the Commission by the BIDDER or anyone employed by it or acting on its behalf (whether with or without the knowledge of the BIDDER), of an offence as defined in Chapter IX of the Indian Penal code, 1860 or Prevention of Corruption Act, 1988 or any other statute enacted for prevention of corruption.
 - 5.3 The decision of the BUYER to the effect that a breach of the provisions of this Pact has been committed by the BIDDER shall be final and conclusive on the BIDDER. However, the BIDDER can approach the Independent Monitor(s) appointed for the purposes of this Pact.

6. Fall Clause

The BIDDER undertakes that it has not supplied / is not supplying similar product / services or sub-services in similar quantity, at a price lower than that offered in the present bid in respect of any other Ministry / Department of the Government of India or PSU or PSB and if it is found at any stage that similar product / services or sub-services was supplied by the BIDDER to any other Ministry / Department of the Government of India or a PSU or PSB at a lower price, then that very price, with due allowance for elapsed time, will be applicable to the present case and the difference in the cost would be refunded by the BIDDER to the BUYER, if the contract has already been concluded.

7. Independent External Monitors (IEMs)

- 7.1 The BUYER has appointed Independent External Monitors (hereinafter referred to as IEMs) for this Pact in consultation with the Central Vigilance Commission and the IEMs are:
 - i) Shri Nageshwar Rao Koripalli, IRS (Retd.)

Mob No. 9788919555

e-mail id - knageshwarrao@gmail.com

ii) Pramod Shripad Phalnikar, IPS (Retd.)

Mob No. 9011943874

e-mail id - pramodphalnikar@gmail.com

7.2 The task of the IEMs shall be to review independently and objectively, whether and to what extent the parties comply with the obligations under this Pact.

- 7.3 The Monitors shall not be subject to instructions by the representatives of the parties and perform their functions neutrally and independently.
- 7.4 Both the parties accept that the IEMs have the right to access all the documents relating to the procurement, including minutes of meetings.
- 7.5 As soon as the IEMs notices, or has reason to believe, a violation of this Pact, he will so inform the Authority designated by the BUYER.
- 7.6 The BIDDERs accept that the IEMs has the right to access without restriction to all Procurement documentation of the BUYER including that provided by the BIDDER. The BIDDER will also grant the IEMs, upon his request and demonstration of a valid interest, unrestricted and unconditional access to his project documentation. The same is applicable to Subcontractors. The IEMs shall be under contractual obligation to treat the information and documents of the BIDDER/Subcontractor(s) with confidentiality.
- 7.7 The BUYER shall provide to the IEMs sufficient information about all meetings among the parties related to the Procurement provided such meetings could have an impact on the contractual relations between the parties. The parties will offer to the IEMs the option to participate in such meetings.
- 7.8 The IEMs shall submit a written report to the designated Authority of BUYER within 8 to 10 weeks from the date of reference or intimation to him by the BUYER / BIDDER and, should the occasion arise, submit proposals for correcting problematic situations.

8. Facilitation of Investigation

In case of any allegation of violation of any provisions of this Pact or payment of commission, the BUYER or its agencies shall be entitled to examine all the documents including the Books of Accounts of the BIDDER and the BIDDER shall provide necessary information and documents in English and shall extend all possible help for the purpose of such examination.

9. Law and Place of Jurisdiction

10. Other Legal Actions

The actions stipulated in this Integrity Pact are without prejudice to any other legal action that may follow in accordance with the provisions of the extant law in force relating to any civil or criminal proceedings.

11. Validity

The validity of this Integrity Pact shall be from date of its signing and extend up to 12 months after the last payment under the contract to the successful bidder as part of the overall contract whichever is later. In case BIDDER is unsuccessful, this Integrity Pact shall expire after the appointment of the successful bidder.

Should one or several provisions of this Pact turn out to be invalid; the remainder of this Pact shall remain valid. In this case, the parties will strive to come to an agreement to their original intentions.

1	2.	The	parties	hereb	v sian t	his Ir	ntearity	Pact a	at xxxxxxx on	

BUYER	BIDDER
Reserve Bank of India	M/s
Name of the Officer:	Name of Authorised Signatory:
Designation:	Designation:
Department:	
Witness:	Witness:

PERFORMANCE BANK GUARANTEE FORM (For 10% of expected Annual Procurement)

То
The Regional Director
Reserve Bank of India
Jaipur
WHEREAS (Name of successful bidder) hereinafter called "Successful Bidder" has undertaken, Annual Contract No dated 2025 to (Description of Services) hereinafter
called "the Contract" in pursuance of the Documents of Notice Inviting Tender no
dated issued by
AND WHEREAS it is one of the terms of the tender document that the successful bidder has to submit a performance bank guarantee by a scheduled bank for entering into a contract.
AND WHEREAS it has been stipulated by you in the said contract that the successful bidder shall furnish you with a bank guarantee by a scheduled bank for the sum specified therein as security for the compliance with the successful bidder's performance obligations in accordance with the contract.
AND WHEREAS we have agreed to give guarantee for the successful bidder.
THEREFORE, WE hereby affirm that we are guarantors and responsible to you up to a total sum of 10% of 3.3

THEREFORE, WE hereby affirm that we are guarantors and responsible to you up to a total sum of **10% of 3.3** Crore (Annual Procurement) and we undertake to pay you, upon your first written demand declaring the successful bidder to be in default under the contract and without demur cavil or argument, any sum or sums within the amount as aforesaid, without your needing to prove or to show the grounds or reasons for your demand or the sum specified therein.

- 2. A letter from your office that the successful bidder has committed default in the due and faithful performance of all or any of its obligations under and in accordance with the contract shall be conclusive, final and binding on us. We further agree that you shall be the sole judge as to whether the successful bidder is in default in due and faithful performance of its obligations under the contract and your decision that he is in default shall be final and binding on us notwithstanding any differences between you and successful bidder or any disputes between you and him pending before an Arbitrator or any other court or tribunal or authority.
- 3. In order to give effect to this guarantee you shall be entitled to act as if we are the principal debtor and any change in our constitution or that of successful bidder shall not, in any way, or manner affect our liability or obligation under this guarantee.
- 4. You shall have liberty, without affecting in any manner our liability under this guarantee, to vary at any time, the terms and conditions of the contract or to extend the time or period for compliance or to postpone for any time the exercise of any of your rights or enforce or forebear from enforcing any of the terms and conditions of the contract and we shall not be released from our liability or obligation under this guarantee by any exercise of such liberty by you or other forbearance, indulgence, act or omission on your part.
- 5. We undertake not to revoke this guarantee during its currency.
- 6. Any notice by way of request, demand or otherwise hereunder may be sent by post addressed to us at above referred branch, which shall be deemed to have been duly authorized to receive such notice and to effect payment thereof forthwith, and if sent by post it shall be deemed to have been given at the time when it ought to have been delivered in due course of post and in proving such notice, when given by post, it shall be sufficient to

prove that the envelope containing the notice was posted and a certificate signed by any of your officers that the envelope was so posted shall be conclusive.

7. This guarantee shall come into force with immediate effect and shall remain in force and effect for a period of 18 months or until it is released by you pursuant to the provisions of the contract.

Signed and sealed on (Date)

SIGNED, SEALED AND DELIVERED For and on behalf of:

(Signature) (Name) (Designation) (Address)

ANNUAL CONTRACT FORM

THIS A	GREEMENT made on t	he	_ day of	, 20				
Betwe	en							
•	and address of purchaser" of the one part a	•	er "the					
(Name	and address of bidder	-)						
Herein	after called "the Bidde	er" of the other	part:					
	EAS the purchaser is do cepted a bid by the Bic	-	_		es, drugs etc. o	on a disco	unted pric	e and
NOW	THIS AGREEMENT WIT	NESSETH AS FO	LLOWS:					
1.	In this agreement wo	· ·		ave the sa	ame meaning a	s are resp	ectively as	signed to
2. The following documents shall be deemed to form and be read and construed as part of agreement, viz.:				rt of this				
	2.1 The tender do	ocument dated rms and	sub		y the Bidder; mentioned	in	the	tender
	2.3 The Purchase	er's Notification	of Award					
3. In consideration of the payments to be made by the purchaser to Bidder as hereinafter mention the Bidder hereby covenants with the Purchaser to provide the goods and services and to remedefects therein in conformity in all respects with the provisions of the contract.								
4. The Purchaser hereby covenants to pay the Bidder in consideration of the provision of the goods and services and the remedying of defects therein, the contract price or such other sum as may become payable under the provisions of the contract at the times and in the manner prescribed by the contract.				y become				
5.	Particulars of the go in tender document		s which shall	l be supp	lied/ provided	by the bio	lder are as	s enlisted
For & o	on behalf of		For 8	& on beha	alf of			
Reserv	e Bank of India							
(The Purchaser)			(The E	(The Bidder)				

Non-Disclosure Agreement

The bidder shall not disclose directly or indirectly any information, data and / or any detail of the Bank, which may come to the possession or knowledge of the bidder during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at the times hold the same in strictest confidence. The bidder shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Bidder shall not publish, permit to be published, or disclose any particulars of the information without the previous written consent of the Bank. The Bidder shall indemnify the Bank for any loss suffered by the Bank as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Bidder and the Bank shall be entitled to claim damages and pursue legal remedies.

The Bidder shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Bidder's obligations with respect to non-disclosure and confidentiality will survive even after the expiry or termination of this agreement for whatever reason.

Format for declaration on Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013 (To be part of the Service Level Agreement (SLA))

- 1. The Service Provider shall comply with the provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.
- 2. In case of any complaint of sexual harassment against an employee or any representative of the Service Provider, the compliant will be filed before the internal complaints committee constituted by the service provider and the service provider shall ensure appropriate action under the said Act in respect to the complaint.
- 3. In case of any compliant of sexual harassment against an employee of the Service Provider within the premises of the Bank, a complaint will be filed before the Central Complaints Committee/ Complaints Committees constituted by the Bank under the "Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013".
- 4. Any compliant of sexual harassment from any aggrieved employee of the Service Provider against any employee of RBI shall be taken cognizance of by the Central Complaints Committee/ Complaints Committees constituted by the Bank under the "Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013".
- 5. The Service Provider shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the service provider, for instance any monetary relief to RBI employee, if allegations under the complaints are proved.
- 6. The Service Provider shall be responsible for the educating its employees and representatives about prevention of sexual harassment at workplace and related issues.
- 7. The Service Provider shall provide a complete and updated list of its employees and representatives who are deployed within RBI premises.

PART II: FINANCIAL / PRICE BID

(For reference only. Do not upload it on MSTC Portal)

e-TENDER

for

Supply of Drugs and Medicines to Bank Dispensaries and doorstep delivery to the Retired/Serving employees/ eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur

Financial/Price Bid

(For reference only. Do not upload it on MSTC Portal)

Supply of Drugs and Medicines to Bank Dispensaries and doorstep delivery to the Retired/Serving employees/ eligible dependents against credit slips issued by the Dispensaries of Reserve Bank of India, Jaipur

Note: The rates have to be filled in by the tenderer online in the MSTC portal only inclusive of GST

In response to the above and in full agreement with the terms and conditions and the prequalification criteria as stipulated by RBI, jaipur, I/We state as under -

S. No.	Description	Discount Percentage
1	Uniform discount rate in % form on the MRP (B)	

Uniform discount rate means the discount rate offered for supply of all medicines

Please note:

Enter Name of the firm/company in column (A)

Quote on column (B) in this excel and upload it again on MSTC website only.

"Note: The rates have to be filled in by the tenderer online in the MSTC portal only. Kindly do not upload this
document."